

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)No.30714/2014

(Arising out of impugned final judgment and order dated 04/04/2013 in SA No. 310/2013 passed by the High Court of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS

Respondent(s)

(office report for directions)

Date : 14/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Mr. Vibhu Tiwari, Adv.
 Mr. Ravi Prakash Mehrotra, Adv.
 Mrs. Neelam Singh, Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, list after four weeks.

(RASHMI DHYANI)
SR.P.A.

(MADHU NARULA)
COURT MASTER